

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/MP/2019

Subject : Petition seeking claiming relief under Change in Law on account of imposition of Safeguard Duty on the import of solar cells and modules.

Petitioner : ACME Jaipur Solar Power Private Limited

Respondents : MP Power Management Co. Ltd. (MPPMCL) and Others

Date of Hearing : 16.4.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Hemant Sahai, Advocate, ACME
Shri Apoorva Misra, Advocate, ACME
Ms. Himangini Mehta, Advocate, ACME
Shri M.G. Ramachandran, Senior Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Tarun Johri, Advocate, DMRC
Shri Ankit Saini, Advocate, DMRC

Record of Proceedings

Learned counsel for the Petitioner submitted that the Petitioner has filed 'Annuity Payment Model' vide affidavit dated 11.4.2019 and requested the Commission to direct the Respondents to file their responses in this regard.

2. Learned counsel for Delhi Metro Rail Corporation (DMRC) requested for time to file reply to the Petition. Request was allowed by the Commission

3. The Commission directed the Respondents to file their replies alongwith their responses on the affidavit filed by the Petitioner on or before 30.4.2019 with an advance to the Petitioner who may file its rejoinder, if any, by 14.5.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**